

(b) if so, whether the said Text Book is freely available in the market and the same has been made available to all the students; and

(c) if not available, the reasons therefor and the steps taken in that connection?

THE MINISTER OF STATE IN THE MINISTRY OF EDUCATION (SHRI BHAGWAT JHA AZAD): (a) No, Sir.

(b) and (c). Do not arise.

Assistance for construction of Ships

4533. SHRI K. P. SINGH DEO : Will the Minister of TRANSPORT AND SHIPPING be pleased to state:

(a) whether it is a fact that India has sought further assistance from Yugoslavia for the construction of ships;

(b) if so, the assistance received so far by Government from Yugoslavia;

(c) the assistance sought by Government for further construction of ships;

(d) whether the Government of Yugoslavia have agreed to give the assistance sought for; and

(e) whether any other country has been requested by Government for such an assistance?

THE MINISTER OF TRANSPORT AND SHIPPING (DR. V.K.R.V. RAO) : (a) and (b). Out of the two Yugoslav Credits for import of capital goods, equipment, machinery and ships, a total amount of Rs. 71.25 crores has been utilised for placing contracts for ships on Yugoslavia Shipyards.

(c) and (d). No additional credit has been sought for further construction of ships in Yugoslavia.

(e) Assistance has been sought for the acquisition of ships from West Germany, East Germany, Poland, Rumania, U.S.S.R. Denmark, U.K. and Japan.

12:30 hrs.

PAPERS LAID ON THE TABLE

NOTIFICATION UNDER ALL INDIA SERVICES ACT, 1951

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA) : I beg to lay on the Table—

(1) A copy of each of the following Notifications under sub-section (2) of section 3 of the All India Services Act, 1951 :—

- (i) The Indian Administrative Service (Pay) Fifth Amendment Rules, 1968, published in Notification No. G. S. R. 2070 in Gazette of India dated the 30th November, 1968.
- (ii) The Indian Police Service (Pay) Third Amendment Rules, 1968, published in Notification No. G. S. R. 2071 in Gazette of India dated the 30th November, 1968.
- (iii) The All India Services (Provident Fund) Second Amendment Rules 1968, published in Notification No. G. S. R. 2135 in Gazette of India dated the 7th December, 1968.
- (iv) The Indian Civil Service Provident Fund (Second Amendment) Rules, 1968, published in Notification No. G. S. R. 2136 in Gazette of India dated the 7th December, 1968.
- (v) The Indian Civil Service (Non-European Members) Provident Fund (Second Amendment) Rules, 1968, published in Notification No. G. S. R. 2137 in Gazette of India dated the 7th December, 1968.
- (vi) The Secretary of States' Services (Central Provident Fund) Second Amendment Rules, 1968, published in Notification No. G. S. R. 2138 in Gazette of India

[Shri Vidya Charan Shukla]

dated the 7th December, 1968.

[Placed in Library. See No. LT-2676/68.]

(2) (i) A copy of West Bengal Notification No. 3291-F dated the 10th September, 1968 (Hindi and English versions) making certain amendment to the West Bengal Public Service Commission (Consultation by Governor) Regulations, 1955, under article 230 (5) of the Constitution, read with clause (c) (iv) of the Proclamation dated the 20th February, 1968, issued by the President in relation to the State of West Bengal.

(ii) A statement (Hindi and English versions) showing reasons for delay in laying the above Notification. [Placed in Library. See No. LT-2677/68.]

12.31 hrs.

DEMANDS FOR SUPPLEMENTARY GRANTS (BIHAR), 1968-69

THE DEPUTY PRIME MINISTER AND MINISTER OF FINANCE (SHRI MORARJI DESAI): I beg to present a statement (Hindi and English versions) showing Supplementary Demands for Grants in respect of the State of Bihar for 1968-69.

12.31½ hrs.

STATEMENT RE. REPORTED STATEMENT OF NEPALESE AMBASSADOR ON SUSTA FOREST AREA

THE DEPUTY MINISTER IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI SURENDRA PAL SINGH): In his notice under Rule 377, Hon'ble Member, Shri Atal Bihari Vajpayee has drawn attention to the statement reported to have been made by the Nepalese Ambassador that about 2,000 bighas in the Susta Forest area was a disputed area and that it should be demarcated by a joint survey team of both Nepal and India. The Hon'ble Member has suggested that there is a contradiction between what the Ambassador said and what I stated in the House on 11th December, 1968.

In order to clarify the matter, the Foreign Secretary has personally spoken to the Nepalese Ambassador. The Ambassador explained that he had made only a verbal, and not a written statement to the Press. Different versions of what the Ambassador said have appeared in different newspapers. On the particular point raised by Shri Vajpayee, the Ambassador denies having stated that the area of 2,000 bighas was in dispute.

As the House would thus see, there is no contradiction between my statement and what the Ambassador has to say on this point.

श्री मधु लिम्बे (मुंगेर) : उपाध्यक्ष महोदय, ग्रामल में मैं 115 निदेश के तहत इस को उठाना चाहता था लेकिन कल मैं जल्दी में था, मुझे सुप्रीम कोर्ट जाना था इसलिए अटलजी को मैंने कहा था कि वह इसे उठावें। मैं सरकार से यह बात जानना चाहता हूँ कि कल के इंडियन एक्सप्रेस में जो रपट आई है वह सही है या नहीं? उसका खुलासा हो जाना चाहिए।

MR. DEPUTY-SPEAKER: Yesterday this matter was raised. I think, you have read it. I feel the matter has been covered by his reply.

SHRI HEM BARUA (Mangaldai): May I make a humble submission?

MR. DEPUTY-SPEAKER: No further discussion on this point.

That is not the usual practice. I am prepared to do it within the rules, not beyond that.

श्री अटल बिहारी वाजपेयी (बलरामपुर): मैं कोई ब्यवस्था का प्रश्न नहीं उठा रहा हूँ मगर मैंने एक बात कही थी कि कल जो कि नेपाली राजदूत के बतव्य में थी कि इस क्षेत्र पर नेपाल का एडमिनिस्ट्रेटिव कंट्रोल है लेकिन उपमंत्री महोदय ने जो बतव्य दिया है वह इस बारे में मौन है। मैं नहीं समझता